

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.145 OF 2003

IN

ORIGINAL APPLICATION NO.435 OF 1995
ALLAHABAD THIS THE 17TH DAY OF MARCH,2004

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

Chhotey Lal,
S/o Late Ram Ashrey,
aged about 63 years,
T.C. No.-60, Retired Khalasi,
in A.C. Shop, Northern Railway,
Alam Bag, Lucknow.Applicant

(By Advocate Shri O.P. Gupta)

Versus


1. R.C. Arya,
Assistant Work Shop Electrical Engineer,
Carriage & Wagon Shop,
Alam Bag, Lucknow.
2. P.K. Agrawal, Chief Work Shop Manager,
Loco Char Bag, Lucknow.Respondents

(By Advocate Shri A.K. Gaur)

ORDER

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

This contempt petition has been filed for punishing
the respondents for wilful dis-obedience of the order of this
Tribunal dated 17.04.2000 passed in O.A. No.435/95. The

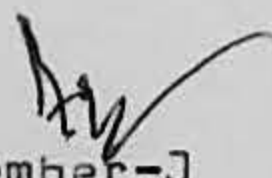



judgment of this Tribunal was challenged by the respondents before Hon'ble High Court of Allahabad through writ petition no.36150/00. The same was dismissed by the Hon'ble High Court by order dated 19.02.2003. The respondents have filed SLP before Hon'ble Supreme Court and the Hon'ble Supreme Court by order dated 10.11.2003 has passed the following order:

"Interim stay of payment of subsistence allowance for the period he was out of service."

2. ^{Served} In view of the above, no useful purpose will be kept in keeping the contempt petition pending. In case the judgment of the Hon 'ble Supreme Court is in favour of the applicant or the stay is vacated the applicant may move an application for reviving the contempt petition.

3. With the above direction the contempt petition is disposed of. Notices are discharged.


Member-J


Member-A

/Neelam/